## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 20(ND)/2015 CA NO.

CORAM:

PRESENT; CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2016

NAME OF THE COMPANY:

Sh. Gulshan Saraf

Vs.

M/s. Pawan Kumar Sushil kumar Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

	Companies rect 2015.			
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Ajay Ga	ng Advocate	Respondents 1 6013	maylan
2.	SOUR ABIH	GUPTA, ABVOGATE	PETITIONERS	Jagger
3.	SAURABH	KALIA ANU	Responde Leo. 17_	500

## ORDER

Learned counsel for the respondent No. 17 requests for some time to file reply. Similar request has been made by learned counsel for the petitioner to file rejoinder to the reply filed by Respondent No. 1 to 7 and 11 to 13. Let reply and rejoinder be filed within a period of three weeks with a copy in advance to the counsel opposite. Rejoinder to the reply of Respondent No.17 may be filed within a week thereafter.

List for further consideration on 11.8.2016 at 10.30 am.

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सत्यापित प्रति/TRUE COPY

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

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दीपक परसीया / DEEPAK PERSOYA

(S.K. MOHAPATRA) MEMBER (T)

श्वाय पीट अभिनारी / Bench Officer /DD अपनी विकि पोर्ड / Company Law Source NCLT

भारत सरकार / Govt. of India

Apple State State

Dated: 08/07/2016

(Vidya)